

HIGH COURT OF DELHI AT NEW DELHI

No. 146/Rules/DHC/2025

Dated: 07.08.2025

CIRCULAR

Considering the onerous duties discharged by Armed Forces of the country, the legislature has made special provisions in the Army Act, 1950 (Section 32), the Navy Act, 1957 (Section 24) and the Air Force Act, 1950 (Section 32) for according priority to hearing of cases concerning persons in the Army, Air Force and Naval Service.

Special protection is also provided by the legislature in the Indian Soldiers (Litigation) Act, 1925 (modified as on 19th November, 2018) to the Indian soldiers serving under special conditions in respect of Civil and Revenue Litigation.

Instructions to Civil Courts in Delhi contained in Delhi High Court Rules and Orders, Volume-1, Chapter 6 titled “Suits by or Against Persons in Military Service” in Part A, Para 2, Appendix [clause 3(d)] also emphasize giving priority to litigation involving Army/Air Force personnel.

Accordingly, it is hereby circulated for information of all concerned that Hon’ble the Chief Justice has been pleased to direct all the Courts in Delhi to pay attention to the aforesaid provisions and prioritize suits or proceedings in Civil or Revenue Courts/criminal cases pertaining to Army, Air Force and Navy personnel.

Hon’ble the Chief Justice has also been further pleased to direct that the Courts in Delhi shall arrange for early hearing and final disposal of cases of paramilitary personnel as far as may be possible.

Sd/-
(Arun Bhardwaj)
Registrar General